

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No.2562 of 1999

Dated this 2nd day of December, 1999

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MRS. SHANTA SHAstry, MEMBER (A)

Indra Pal Shukla
S/o Shri Ishwari Pd. Shukla
C/o Shri L.D. Nigam
R/o B-1/8 CPWD Flats
Behind VIMHNF Hospital
Nehru Nagar
New Delhi. Applicant

(By Advocate: Shri D.P. Sharma)

Versus

1. Union of India,
Through secretary
Ministry of Communication
Department of Posts
New Delhi.
2. The Director Postal Services
O/o The Post Master General
Agra Region
Agra.
3. The Sr. Supdt. Post Office
Agra Division, Agra
4. The Superintendent
Railway Mail Service
"X" Division, Jhansi. Respondents

O R D E R (Oral)

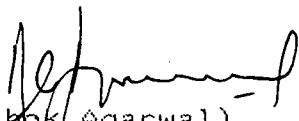
Mr. Justice Ashok Agarwal :

By the present OA, the applicant seeks for dropping the disciplinary proceedings which are initiated against him. The ground on which the prayer is made is undue delay in conducting and concluding the enquiry. ^{Though} After some delay, witnesses are now being examined by the Enquiry Officer. In the circumstances, it will not be proper at this stage to scuttle the enquiry.

N.P.J.

(3)

2. The present OA is, therefore, dismissed with a direction that the enquiry proceedings should be continued expeditiously and concluded also expeditiously. This be done during a period of six months from the date of the service of the order on the respondents. No costs.


(Ashok Agarwal)
Chairman


(Mrs. Shanta Shastray)
Member (A)

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